BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
IN
EXECUTION APPLICATION NO. 34 OF 2024
IN
IN ORIGINAL APPLICATION NO. 338/2023

IN THE MATTER OF

RAVENDRA SINGH …Applicant

V/s

NHAI AND ORS …Respondents

INDEX

Sr no.	Particulars	Page no.
1.	Status Report on behalf of Applicant along with Affidavit	1-3
2.	**ANNEXURE 1** Representation dated 23.03.2026	
3.	**ANNEXURE 2** Photographs dated 30.03.2026 showing the actual ground condition	
2.	Proof of Service	

Filed Through:

Adv. Chetan Jadon

1st Floor, Majestic Signia, Plot No. A-27, Block A, Industrial Area,

Sector 62, Noida, Uttar Pradesh, 201309

Jadonchetan969@gmail.com, Mob: 9690051398

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
IN
EXECUTION APPLICATION NO. 34 OF 2024
IN
IN ORIGINAL APPLICATION NO. 338/2023

IN THE MATTER OF

RAVENDRA SINGH …Applicant

V/s

NHAI AND ORS …Respondents

Status Report on behalf of Applicant along with Affidavit

MOST RESPECTFULLY SHOWETH:

1. That the present environment issue has been pending before this Hon'ble Tribunal since the year 2023 and pertains to the issue of continuous discharge and accumulation of polluted water on the service road from Rohta to Kakua on Agra–Gwalior Road, causing severe environmental degradation and public inconvenience.
2. That this Hon'ble Tribunal has, from time to time, issued directions to the District Magistrate, Agra, Agra Development Authority (ADA), and other concerned authorities to take remedial steps; however, the said directions have not been complied with in letter and spirit.

3. That the Applicant has submitted a fresh detailed representation dated 23.03.2026 to the concerned authorities highlighting the ongoing violations and non-compliance. The said representation dated 23.03.2026 is annexed herewith as **Annexure 1**.
4. That it is submitted that under the pretext of road construction and repair, serious irregularities have been committed by officials of the Public Works Department, including arbitrary award of contracts and generation of false and inflated bills, resulting in misuse of public funds.
5. That the road in question has been raised approximately three feet above the service road, without ensuring proper drainage facilities, thereby aggravating the problem of waterlogging.
6. That despite expenditure of substantial public funds, no effective drainage system has been put in place, and contaminated water continues to accumulate on the service road from Gaurikunj Rohta to Itora since 2023.
7. That the Agra Development Authority has claimed deployment of tractors for removal of sewage; however, upon verification, one of the registration numbers was found to be fake and pertaining to a motorcycle, indicating fabrication of records and fraudulent billing.

8. That in view of the above, it is necessary that payments made for such activities be verified through geo-tagged photographic evidence, and a high-level independent inquiry be conducted into the said irregularities.
9. That it is further submitted that approximately 40 to 50 unauthorized colonies have been developed along Gwalior Road without obtaining necessary environmental clearances and without installation of Sewage Treatment Plants (STPs) or sewerage systems.
10. That such unauthorized developments have taken place in connivance with officials of the Agra Development Authority, resulting in continuous discharge of untreated sewage into the affected area.
11. That illegal constructions, including hotels, nursing homes, and marriage halls, are still being carried out in violation of environmental norms, further worsening the situation.
12. That due to the above illegalities and continued inaction of authorities, the entire service road on one side of Gwalior Road remains submerged in contaminated water, causing serious environmental and public health hazards.
13. That green algae formation and stagnation of polluted water is clearly visible at the site, demonstrating the severity of pollution and lack of remedial measures.

14. That the Applicant is annexing herewith recent photographs dated 30.03.2026 showing the actual ground condition, marked as **Annexure 2**.

15. That it is respectfully submitted that the District Administration, Agra, and Agra Development Authority have failed to discharge their statutory duties and are jointly responsible for the prevailing situation.

16. That the continued inaction of the authorities, despite directions of this Hon'ble Tribunal, amounts to willful non-compliance.

17. That the Applicant further submits that he is being pressurized and threatened by influential colonizers to withdraw the present petition, due to their vested interests in continuation of illegal activities.

18. It is the need of the hour to appoint a Local Commissioner or, in the alternative directions to be issued to concerned department to file an affidavit through a senior officer of the State Government, as the matter is not being taken seriously by the lower officials, and the residents continue to suffer due to persistent sewage stagnation. The Applicant undertakes to comply with each and every direction that may be issued by this Hon'ble Tribunal in true letter and spirit, and shall remain ever obliged.

19. That the Applicant reserves his right to place on record further material and evidence, including photographic and documentary proof, before this Hon'ble Tribunal.

Filed Through:

Adv. Chetan Jadon

1st Floor, Majestic Signia, Plot No. A-27, Block A, Industrial Area,

Sector 62, Noida, Uttar Pradesh, 201309

Jadonchetan969@gmail.com, Mob: 9690051398

ANNEXURE 1

दिनांकः 23.03.2026

सेवा में,

श्रीमान मुख्य सचिव महोदय
उत्तर प्रदेश शासन, लखनऊ।

विषयः **रविन्द्र सिंह बनाम नेशनल हाईवे अथॉरिटी आदि एन0जी0टी0 नई दिल्ली में लंम्बित 338/25 IAN 293/25 में प्रदूषित पानी आगरा ग्वालियर रोड पर रोहता से ककुआ तक आगरा विकास प्राधिकरण को एन0जी0टी0 के आदेश के अनुसार प्रतिदिन निकासी (SUCKING) के आदेश का अनुपालन कराए जाने के एवं आगरा विकास प्राधिकरण के इंजीनियर द्वारा प्राइवेट ट्रैक्टर से दूषित पानी की निकासी की फर्जी बिलों की किसी उच्च अधिकारी से गहन जांच कराए जाने एवं प्रार्थी की मूल याचिका में की गयी प्रार्थना के सम्बन्ध में।**

महोदय,

निवेदन है कि प्रार्थी की याचिका सन 2023 से माननीय एन0जी0टी0 की कोर्ट में विचाराधीन है माननीय न्यायालय के द्वारा जिलाधिकारी आगरा एवं विभिन्न सम्बन्धित एवं अन्य विकास प्राधिकरण के अधिकारियों को निर्देश दिए गए हैं। लेकिन इनका अनुपालन आज तक नहीं किया गया है लेकिन :–

1) लोक निर्माण विभाग ने सड़क मरम्मत के नाम पर मुख्य अभियंता ने अपने खास व्यक्ति को सड़क मरम्मत/निर्माण का ठेका देकर केवल औपचारिकता पूर्ण कर फर्जी बिल बनाकर सरकारी धन का दुरुपयोग किया जा रहा है। वर्तमान में जो सड़क निर्माण/मरम्मत की गई है वह स्टेट एवं नेशनल हाईवे के नियमों के विरुद्ध किया जा रहा है। करोड़ों रुपए लगाकर सड़क सर्विस रोड से 3 फीट ऊंची निर्माण कर दी गई है। लेकिन उस धनराशि से दूषित पानी के निकासी के सम्बन्ध में कोई भी अग्रेतर/ठोस कार्रवाई अब तक नहीं की गई है। लेकिन कागजी खाना पूरी की जा रही है। आज तक गौरीकुंज रोहता से इटोरा, बाद तक जगह–जगह सर्विस रोड पर सन् 2023 से दूषित जल भराव लगातार भरा हुआ है। जिसकी के मौके पर वरिष्ठ अधिकारियों द्वारा सत्यापन किया जा सकता है।

2) आगरा विकास प्राधिकरण ने दूषित जल निकासी के नाम पर तीन ट्रैक्टर प्रदर्शित किए थे उनमें से एक ट्रैक्टर का नंबर फर्जी तथा मोटरसाइकिल का निकला इसलिए माननीय एन0जी0टी0 के आदेश की प्रतिदिन निकासी की ट्रैक्टरों की गूगल लोकेशन से फोटोग्राफी प्रतिदिन करा कर ट्रैक्टरों का भुगतान कराया जाए। तथा उच्च अधिकारी से इस प्रकरण की भी जांच कराई जाए।

3) ग्वालियर रोड पर लगभग 40 से 50 कॉलोनी आगरा विकास प्राधिकरण की साठगॉठ से अनाधिकृत एवं बिना स्वीकृत पर्यावरण के नियमों के बिना एस0टी0पी0 एवं सीवर लाइन के बिना निर्माण हो गया है इसमें प्राधिकरण के अधिकारियों ने करोड़ों रुपए की रिश्वत प्राप्त की है। आज भी ग्वालियर रोड पर अवैध होटल, नर्सिंग होम, मैरिज होम, आदि खुलेआम निर्माण हो चल रहा है। जिसकी जांच गूगल फोटो की प्रतिवर्ष की रिपोर्ट निकलवा कर जांच कराई जा सकती हैं।

श्रीमान जी से निवेदन है कि इन तीनों बिंदुओं की भ्रष्टाचार की समस्या के कारण ग्वालियर रोड पर दूषित जल भराव के कारण एक ओर का पूरा सर्विस रोड एवं मेंन रोड पर बंद पड़ा हुआ। लेकिन जिला प्रशासन, आगरा विकास प्राधिकरण एवं जिला पंचायत आगरा इस समस्या का कोई गंभीरता पूर्वक निदान नहीं कर रहे हैं।

प्रार्थी मजबूर होकर एन0जी0टी0 के समक्ष में फोटोग्राफ्स के सबूतों के साथ शाक्ष्य उपलब्ध कराउंगा। जिसमें श्रीमान मुख्य सचिव महोदय एवं जिला प्रशासन के अधिकारियों के विरुद्ध कोई निर्णय होता हैं तो वह स्वयं इसके जिम्मेदार होंगे।

महोदय आपके संज्ञान में यह भी लाना है कि सरकार द्वारा जिन कोलेनाइजरों को नोटिस दिये गये है वे अत्यंत राजनेतिक रूप से प्रभावशाली व दबंग लोग है, उनके द्वारा याचिका वापस लेने के लिये मेरे ऊपर दवाब डाला जा रहा है व धमकिया दी जा रही है।

प्रार्थी
(रविंद्र सिंह)
रिटायर्ड कैप्टन
गौरीकुंज रोहता आगरा
मो0नं0 9720493474

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित

1. श्रीमान प्रमुख सचिव पर्यावरण एवं प्रदूषण, उत्तर प्रदेश शासन लखनऊ।
2. श्रीमान पुलिस आयुक्त महोदय, जिला आगरा।
3. श्रीमान जिलाधिकारी, आगरा
4. श्रीमान उपाध्यक्ष महोदया आगरा विकास प्राधिकरण, आगरा
5. श्रीमान क्षेत्रीय प्रदूषण नियंत्रण अधिकारी, आगरा

रविंद्र सिंह
रिटायर्ड कैप्टन
गौरीकुंज रोहता आगरा
मो0नं0 9720493474

Agra HO 282001
EU858878584IN, IVR No: [illegible]78584
23/03/2026 14:47:15, Co[illegible] 4,
To: ZILADHIKARI
AGRA, AGRA, 282002
From: RAVINDRA SINGH
GAURI KUNJ, AGRA, 282009
Base Amt: 19.00
To: ZILADHIKARI
P.Mode: Cash
POD:No, www.indiapost.gov.in

Agra HO 282001
EU858878575IN, IVR No: [illegible]78575
23/03/2026 14:47:33, Co[illegible] 4,
To: POLICE COMMISSIONER
AGRA, AGRA, 282010
From: RAVINDRA SINGH
GAURI KUNJ, AGRA, 282009
Base Amt: 19.00
To: POLICE COMMISSIONER
P.Mode: Cash
POD:No, www.indiapost.gov.in

Agra HO 282001
EU858878519IN, IVR No: [illegible]78519
23/03/2026 14:47:59, Co[illegible] 4,
To: PRAMUKH SACHIV
PARYAVARAN AV PRADU, L[illegible]26001
From: RAVINDRA SINGH
GAURI KUNJ, AGRA, 282009
Base Amt: 47.00
To: PRAMUKH SACHIV
P.Mode: Cash
POD:No, www.indiapost.gov.in

Agra HO 282001
EU858878505IN, IVR No: [illegible]78505
23/03/2026 14:48:17, Co[illegible] 4,
To: MUKHYA SACHIV
UP SHASAN, LUCKNOW, 226001
From: RAVINDRA SINGH
GAURI KUNJ, AGRA, 282009
Base Amt: 47.00
To: MUKHYA SACHIV
P.Mode: Cash
POD:No, www.indiapost.gov.in

Agra HO 282001
EU858878615IN, IVR No: [illegible]78615
23/03/2026 14:48:38, Co[illegible] 4,
To: UPADHYAY
AGRA VIKAS PRADHIKA, A[illegible] 282002
From: RAVINDRA SINGH
GAURI KUNJ, AGRA, 282009
Base Amt: 19.00
To: UPADHYAY
P.Mode: Cash
POD:No, www.indiapost.gov.in

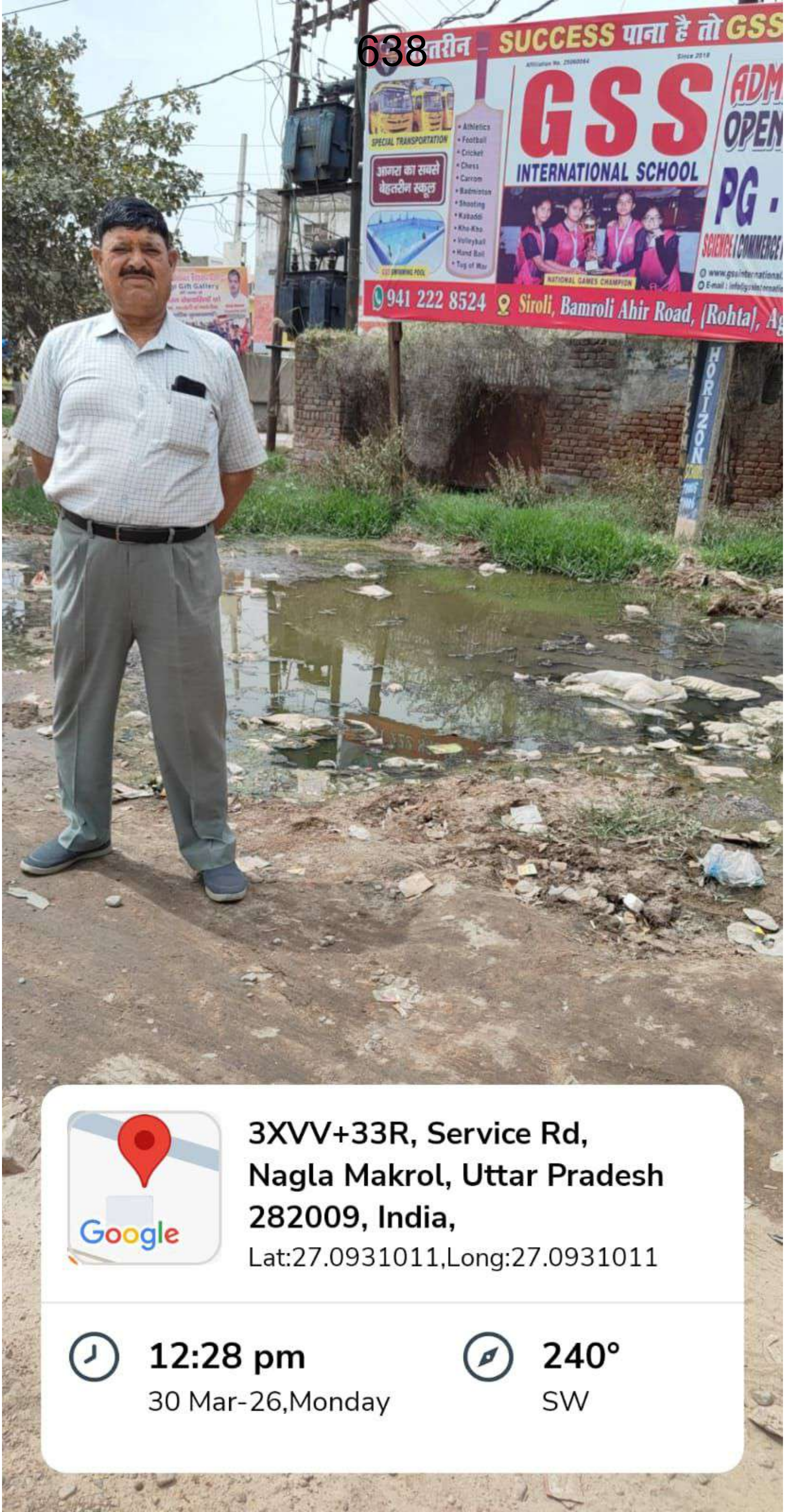
Agra HO 282001
EU858878624IN, IVR No: [illegible]78624
23/03/2026 14:49:15, Co[illegible] 4,
To: KSHETRIYA PRADUSHAN [illegible] ADHI
AVAS VIKAS COLONY, AGR[illegible] 282007
From: RAVINDRA SINGH
GAURI KUNJ, AGRA, 282009
Base Amt: 19.00
To: KSHETRIYA PRADUSHAN NIYANTRAK ADHI
P.Mode: Cash
POD:No, www.indiapost.gov.in

ANNEXURE 2

3XVV+33R, Service Rd,
Nagla Makrol, Uttar Pradesh
282009, India,
Lat:27.0931011,Long:27.0931011
12:19 pm
30 Mar-26,Monday
316°
NE
Google

पंछी
पेठा
दालमोठ
3XVV+33R, Service Rd,
Nagla Makrol, Uttar Pradesh
282009, India,
Lat:27.0931011,Long:27.0931011
12:23 pm
30 Mar-26,Monday
177°
S

3XVV+33R, Service Rd,
Nagla Makrol, Uttar Pradesh
282009, India,
Lat:27.0931011,Long:27.0931011
Google
12:23 pm
30 Mar-26,Monday
33°
NE


SUCCESS पाना है तो GSS
GSS
INTERNATIONAL SCHOOL
SPECIAL TRANSPORTATION
आगरा का सबसे बेहतरीन स्कूल
Athletics
Football
Cricket
Chess
Carrom
Badminton
Shooting
Kabaddi
Kho-Kho
Volleyball
Hand Ball
Tug of War
NATIONAL GAMES CHAMPION
941 222 8524
Siroli, Bamroli Ahir Road, (Rohta),
HORIZON
3XVV+33R, Service Rd,
Nagla Makrol, Uttar Pradesh
282009, India,
Lat:27.0931011,Long:27.0931011
12:28 pm
30 Mar-26,Monday
240°
SW

3XVV+33R, Service Rd,
Nagla Makrol, Uttar Pradesh
282009, India,
Lat:27.0931011,Long:27.0931011
12:21 pm
30 Mar-26,Monday
247°
SW
Google

3XVV+33R, Service Rd,
Nagla Makrol, Uttar Pradesh
282009, India,
Lat:27.0931011,Long:27.0931011
12:30 pm
30 Mar-26,Monday
265°
W